

(c) the rate fixed by Government for sale of Kerosene in fair price shops and open market?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU):

(a) The monthly quota of kerosene for the State of Goa during 1996-7 is 2306 MTs.

(b) The Central Government makes bulk allocation of kerosene to States/UTs. Its retail distribution within the State is the responsibility of the State Government. The kerosene allocated by the Central Government is not meant for sale in the open market.

(c) The State Government fixes the prices of kerosene to be sold through fair price shops and to industries. The storage prices of domestic and industrial kerosene charged by oil companies exclusive of excise duty as on date are as under :

Domestic Kerosene	-	Rs. 2001.40 per KL.
Industrial Kerosene	-	Rs. 6518.63 per KL.

Under the Parallel Marketing Scheme, private parties are allowed to import and market kerosene at market-determined prices.

Encroachment

2364. SHRI P.S. GADHAVI : Will the PRIME MINISTER be pleased to the reply to Unstarred Question NO. 236 given on February 28, 1996 and state :

(a) whether the builders have encroached into colony developed by the house building societies on the land allotted by the DDA under lease programme;

(b) whether the builders in these areas have violated all norms of building bye-laws in connivance with MCD;

(c) if so, whether any complaints have been received by the Government in this regard;

(d) if so, the details thereof; and the survey made by the authorities so far; and

(e) the remedial steps Government have taken or propose to take to prevent such violation of building bye-laws and of lease deed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU): (a) to (e). Complaints received for violation of building bye-laws are dealt with under the appropriate sections of DDA Act, 1957. During January to July'96, 90 cases were reported to DDA against the violation of building bye-laws in residential areas. Out of these, in 83 cases show-cause notices were issued and 18 cases have been disposed of as rectification has been done by the owners of the plots.

In 46 cases sealing/demolition orders have been passed and remaining cases are under process as per DDA Act, 1957.

Non-Implementation of Schemes

2365. SHRI BRAJ MOHAN RAM : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the implementation of the schemes recommended by Hon'ble Members of Parliament under the Member of Parliament Local Area Development Scheme have been assigned to the concerned District Magistrates;

(b) the person held responsible for not implementing in time the recommended works by the Hon'ble Members of Parliament under the scheme and as a result of which there is cost escalation;

(c) whether the Hon'ble Member of Tenth Lok Sabha from the Palamau parliamentary constituency of Bihar had submitted the schemes for implementation to the District administration of Palamau and Garhwa alongwith the details of schemes, the amount and dates of recommendations;

(d) the reasons for not implementing the various schemes as recommended by the Hon'ble Member mentioned in 'C' above even before the election code of conduct came into effect; and

(e) the action taken or proposed to be taken against those found guilty?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) and (b). As per the guidelines on MPLADS, each Member of Parliament can give a choice of works to the concerned District Collector who is to get them implemented through Government agencies in the district by following the established procedure. The District Collectors and the implementing agencies are accountable for the successful implementation of the works and also for proper use of funds under the scheme.

(c) Shri Ram Dev Ram, Member of Parliament of the 10th Lok Sabha from Palamau Parliamentary constituency had recommended schemes for implementation in the districts of Palamau and Garhwa. A total of Rs. 205 lakhs was released in respect of the Member of Parliament to the District Collector, Palamau district, out of which Rs. 65 lakhs were transferred to the District Collector, Garhwa on the recommendations of the MP, leaving the balance of Rs. 140 lakhs with Palamau district for implementation of the works recommended by the MP. The number of works recommended by the MP in the two districts alongwith